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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 1029 of 1996

Date of Order : 26-8-1998

Between :

1. G. Sambasiva Rao
2. D. Ramaiah
3. G. Naga Raju
4. K. Satyanarayana
5. M. Srinivasa Rao
6. D. Varahalu Raju
7. P.S.N. Murthy
8. R. Subba Rao
9. D.P.P. Rama Rao
10. A. Venkatesh
11. B. Sadhakar Babu
12. K. Muralidhar Rao
13. B. Venkateswarlu
14. M.B. Kaviraj
15. N. Appa Rao

AND

1. Union of India represented by the Secretary to the Department of Telecommunications, New Delhi.
2. The Director General, Department of Telecommunication New Delhi.
3. The Chief General Manager, Telecom., A.P. Circle, Hyderabad. ... Respondents

Counsel for the Applicants - Shri K. Venkateswara Rao

Counsel for the Respondents - Shri V. Rajeswara Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir - Vice-Chairman

The Hon'ble Shri H. Rajendra Prasad - Member (A)

(Order Per Hon'ble Justice Shri D.H. Nasir, Vice Chairman)

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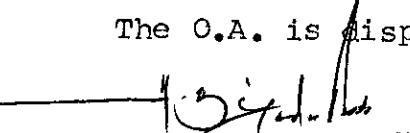
Heard Shri K. Venkateswara Rao for the Applicant
and Shri V. Rajeswara Rao for the Respondents.

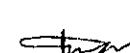
The Applicants are seeking a relief to the effect that the Tribunal may declare that the Applicants are entitled for appointment/transfer/promotion to the cadre of Junior Telecom Officers against 35% quota to be filled by Phone Inspectors/Auto Exchange Assistants/Transmission Assistants/Wireless Operators with all consequential benefits by holding the action of the Respondents in denying the claims advanced by the Applicants while the J.T.O.s Recruitment Rules of 1996 as illegal and unjust.

A Bench comprising Shri R. Rangarajan and Shri B.S. Jai Parameshwar in O.A. No. 1182/94 dated 24.9.1997, having been confronted with a similar representation disposed it off with a direction that the submissions of the Respondents as per paragraphs 21 & 22 of the said order be taken into consideration by the Respondents and to take action on all the submissions made by them expeditiously.

Since the Learned Counsel for the Applicant Standing as well as the Learned/Counsel for the Respondents agree that the present case is covered by the aforesaid decision of the Bench, as stated earlier in O.A. 1182/94, the present O.A. is also disposed of in terms of the observations made in para 21 & 22 as well as the direction given in para 23. A copy of the said judgement shall be kept on the record of this file and a copy thereof shall also be forwarded to the parties alongwith the copy of the present decision.

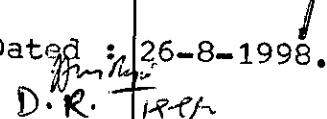
The O.A. is disposed of accordingly.


(H. Rajendra Prasad)
Member (A)


(D.H. Nasir)
Vice Chairman

Dictated in open court

Dated : 26-8-1998.


D.R. Treh

10/9/98

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D. H. NAST R

VICE-CHAIRMAN
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 26 -8 -1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 1029 in 96

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

-8 SEP 1998

हैदराबाद न्यायपीट
HYDERABAD BENCH